G.S.R. --(E).- Whereas, the designated authority vide initiation notification No. 7/7/2021-DGTR, dated the 19th April, 2021, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 19th April, 2021, has initiated review in terms of sub-section (5) of section 9A of the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the Customs Tariff Act) read with rule 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995 (hereinafter referred to as the said rules), in the matter of continuation of anti-dumping duty on imports of ‘Axle for Trailers’ (hereinafter referred to as the subject goods) falling under tariff item 8716 90 10 of the First Schedule to the Customs Tariff Act, originating in or exported from the People’s Republic of China (hereinafter referred to as the subject country), imposed vide notification of the Government of India, in the Ministry of Finance (Department of Revenue) No. 54/2016- Customs (ADD), dated the 29th November, 2016, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R. 1101(E), dated the 29th November, 2016 and has requested for extension of the said anti-dumping duty in terms of sub-section (5) of section 9A of the Customs Tariff Act;

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the said Customs Tariff Act, read with rules 18 and 23 of the said rules, the Central Government hereby makes the following amendment in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), No.54/2016- Customs (ADD), dated the 29th November, 2016, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R. 1101 (E), dated the 29th November, 2016, namely:

In the said notification, after paragraph 2, and before the Explanation, the following paragraph shall be inserted, namely:

“3. Notwithstanding anything contained in paragraph 2, the anti-dumping duty shall remain in force up to and inclusive of the 28th January, 2022, unless revoked, superseded or amended earlier.”.

[F.No. CBIC-190354/145/2021-TRU Section-CBEC]

(Rajeev Ranjan)
Under Secretary to the Government of India

Note: The principal notification No. 54/2016- Customs (ADD), dated 29th November, 2016, was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R. 1101(E), dated the 29th November, 2016.